NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.01,2018 AT 10.30 AM

TRANSFER PETITION NO.	TP No.24/HDB/2016	
COMPANY PETITION/APPLICATION NO.	CP No. 32/2008	
NAME OF THE COMPANY	Sanghi Synthetics Private Limited	
NAME OF THE PETITIONER(S)	Ravi Sanghi & Another	
NAME OF THE RESPONDENT(S)	Sanghi Synthetics Private Limited & Others	
UNDER SECTION	397/398	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaran	PCS	89849058652	Lu
a. Combel	Dd		32M

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Chapeavaring	Countel R6-8	9948914088	0-5
y. Suryanovayana	counsel fol R3 4R5	9849866556	of Just

Heard Shri S. Chidambaram, Ld. PCS and Shri CH Ramesh Babu, Ld. Counsel for the Petitioner and Shri Chakravarthy and Shri Y. Suryanarayana Ld. Counsels for the Respondent.

Shri CH Ramesh Babu, Ld. Counsel for the Petitioner No.1 filed a letter dated 21.10.2017 before the Bench, stated to have been passed by Hon'ble Supreme Court in Civil Appeal No. 12441/2017. This memo is signed by Shri Ravi Sanghi and Shri Girish Kumar Sanghi. When the Bench asked Mr. Girish Kumar Sanghi, whether the above memo is signed by him or not, he submitted that he has signed the memo and said something which is in accordance with the above memo. Therefore, we direct Mr. Girish Kumar Sanghi, to file an affidavit with regard to the contents of this letter and he requested 2 days time duly serving a copy to the other side. The memo dated 21.10.2017 and 11.01.2018 are taken on record.

Post the case on 25.01.2018

Member (T)

Member (J)

binnu